

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 18/TT/2025

Subject Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for assets of Interconnection between India and Bangladesh Electrical Grids for India portion in Eastern region

Petitioner Power Grid Corporation of India Limited

Respondent Bangladesh Power Development Board

Petition No. 19/TT/2025

Subject Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for assets under "Transmission system associated with Sub-station works Associated with System Strengthening in Southern Region for Import of Power from Eastern Region" in Southern Region.

Petitioner Power Grid Corporation of India Limited

Respondents Tamil Nadu Generation and Distribution Corporation Ltd and 13 Others

Petition No. 57/TT/2025

Subject Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a)



and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for assets under interconnection of RE projects in Western Region.

Petitioner Power Grid Corporation of India Limited
Respondents Madhya Pradesh Power Management Company Ltd and 6 Others

Petition No. 85/TT/2025

Subject Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for assets under Augmentation of transformation capacity and reactive compensation in Eastern Region.

Petitioner Power Grid Corporation of India Limited
Respondents Bihar State Power (Holding) Company Ltd and 5 others

Petition No. 184/TT/2025

Subject Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory



Commission (Terms and Conditions of Tariff) Regulations, 2024 for assets under Transmission System associated with Lara STPS-I (2x800 MW) Generation Project of NTPC” in Western Region.

Petitioner Power Grid Corporation of India Limited
Respondents Madhya Pradesh Power Management Company Ltd. and 9 Others

Petition No. 460/TT/2024

Subject Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for assets under installation of bus reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Thiruvalem in South Region.

Petitioner Power Grid Corporation of India Limited
Respondents Tamil Nadu Generation and Distribution Corporation Limited and 13 others

Date of Hearing **25.3.2025**

Coram Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present Shri Divyanshu Bhatt, Advocate, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri Amit Yadav, PGCIL
Shri Vishal Sagar, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Ms. Suchitra Gautam, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Piyush Awasthi, PGCIL
Shri Amit Garg, PGCIL
Ms. Ashita Chauhan, PGCIL



Record of Proceedings

The representatives of the Petitioner submitted that the present Petitions have been filed for trueing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 period for the transmission assets covered in the respective Petitions. The representatives of the Petitioner requested that the transmission tariff may be allowed as claimed in the respective Petitions.

2. The Petitioner's representatives further submitted that the information as directed vide Record of Proceedings (RoPs) for the hearing dated 11.3.2025 has been filed vide affidavit dated 24.3.2025.
3. In response to query in Petition No. 18/TT/2025 regarding status of the proceedings in Appeal No. 92 of 2022 (DFR No. 58 of 2022) pending before the APTEL, the Petitioner's representative submitted that the matter is to be listed for final hearing. However, the date is yet to be announced by the APTEL.
4. None were present on behalf of the Respondents despite notice.
5. After hearing the Petitioner's representatives, the Commission reserved the orders in Petition Nos. 19/TT/2025, 57/TT/2025, 85/TT/2025, 184/TT/2025 and 460/TT/2024.
6. Petition No. 18/TT/2025 will be listed for further hearing after pronouncement of the order by the APTEL in Appeal No. 92 of 2022.

By order of the Commission

sd/-

**(T.D. Pant)
Joint Chief (Law)**

